(2024) 02 SIK CK 0014

Sikkim High Court

Case No: Criminal Appeal No. 39 Of 2023

Madan Gurung		APPELLANT
	Vs	
State Of Sikkim		RESPONDENT

Date of Decision: Feb. 21, 2024

Hon'ble Judges: Meenakshi Madan Rai, J; Bhaskar Raj Pradhan, J

Bench: Division Bench

Advocate: Umesh Ranpal, Thinlay Dorjee Bhutia, Yadev Sharma, Sujan Sunwar

Judgement

Meenakshi Madan Rai, J

Heard Learned Counsel for the Appellant.

Issue Notice to the State-Respondent.

Learned Public Prosecutor is present for the State-Respondent on advance Notice and waives formal Notice.

Admit the Appeal.

Call for the records from the Learned Trial Court.

Let Paper-Books be prepared.

List on 01-04-2024.